

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH - COURT NO. II

Service Tax Appeal No. 53546 of 2018-SM

(Arising out of order-in-appeal No. 685 (CRM) ST/JDR/2018 dated 29.06.2018 passed by the Commissioner (Appeals), Central Excise & Central Goods and Service Tax, Jodhpur).

Vijay Nayar

Opp. Jain Mandir, Bal Mandir Road
Bhimganj, Mandi, Kota
Rajasthan.

Appellant

VERSUS

**Commissioner of Excise and
Service Tax,**

142-B, Hiram Magri, Sector-11
Near Shahi Bagh, Udaipur
Rajasthan-313002.

Respondent

APPEARANCE:

Shri Ankit Totuka, Advocate for the appellant
Ms. Tamanna Alam, Authorised Representative for the respondent

CORAM:

HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER NO. 51182/2021

DATE OF HEARING/DECISION: 30.03.2021

ANIL CHOUDHARY:

The appellant has settled their dispute with the respondent- Department under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. In token of final settlement, Revenue has issued certificate in Form SVLDRS-4 dated 19.03.2020. Accordingly, the appeal is disposed of in terms of the final settlement of the dispute between the parties under the Scheme.

(Dictated and pronounced in open Court)

(Anil Choudhary)
Member (Judicial)